

2427 Message from PHALGUNA 4, 1880 (Saka) Message from 2428.
the President Rajya Sabha

subject matter of an adjournment motion. There may be other remedies. Therefore, I am not called upon to give my consent to this adjournment motion.

12 18 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS UNDER COMPANIES Act

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of each of the following Reports

- (i) Annual Report of the Nangal Fertilizers and Chemicals (Private) Limited for the year 1957-58 along with the Audited Accounts [Placed in Library See No LT-1238/59]
- (ii) Annual Report of the Hindustan Insecticides Private Limited for the year 1957-58 along with the Audited Accounts [Placed in Library. See No LT-1239/59.]

AMENDMENTS TO COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table, under sub-section (3) of Section 642 of the Companies Act, 1956, a copy of Notification No G.S.R. 14 dated the 3rd January, 1959 making certain amendments to the Companies (Central Government's) General Rules and Forms, 1956. [Placed in Library See No. LT-1240/59.]

MESSAGE FROM THE PRESIDENT

Mr. Speaker: I have to inform the House that I have received the fol-

lowing message from the President dated the 20th February, 1959 —

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 9th February, 1959."

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha —

"I am directed to inform the Lok Sabha that the Cinematograph (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 19th December, 1958, has been passed by the Rajya Sabha at its sitting held on the 18th February, 1959, with the following amendments —

Enacting Formula

1 That at page 1, line 1, for for the words

"Ninth Year" the words "Tenth year" be substituted

Clause 1

2 That at page 1, line 4, for the figure

"1958" the figure "1959" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."